


NOTICE

Advocates are requested to supply copies of paper book (s) and interim/final orders(s) passed by this Hon'ble High Court as well as fresh status of three burnt FAO Cases i.e. FAO 167 of 1992, FAO 184 of 1992 titled as "H.S.Bajwa V/s Anil ..." and FAO 402 of 1992 titled as "Jai Deep & Ors. V/s Atma Singh & Ors." to Reconstruction Cell, for reconstruction of burnt documents.


Assistant Registrar
(Civil Revision Branch)
